

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7311/2022

(Arising out of impugned final judgment and order dated 07-01-2022 in CRLA No. 2347/1984 passed by the High Court Of Judicature At Allahabad)

SURENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 78124/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 78126/2022 - EXEMPTION FROM FILING O.T.

IA No. 78120/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Shantanu Sagar, AOR

For Respondent(s)

Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 09.09.2022 circulated by learned counsel for the respondent(s)-State seeking adjournment, list after two weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)